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OA 66/05

Notes of the Registry

Orders of the Tribunal

Order dated : 14.2.05

Heard Mr. B.S.Tripathy, Ld. Counsel appearing for the Applicant and Mr. O.N.Ghosh, Ld. Counsel appearing for the Railways; on whom a copy of this O.A. had already been served. Materials placed on record are also perused.

Claiming his seniority w.e.f. 1.1.86, the Applicant has filed this O.A. under Section 19 of the Administrative Tribunal's Act. Judgement dated 21.9.04 of this Bench of the Tribunal rendered in O.A. No. 409/01 (K.Adinarayan vs. U.O.I. and others) to show that in similar circumstances seniority has been asked to be antedated w.e.f. 1.1.88. It is the case of the Applicant that he has also made a representation to the Respondents/authorities to give him the antedated seniority benefit as that of K.Adinarayan(Supra). However, the Applicant has not placed a copy of the said representation which is stated to have been filed on 10.12.04.

Having heard the case for both the parties, this O.A. under the aforesaid premises, is hereby disposed of with a direction to the Respondents to consider the grievances of the Applicant as raised in the present O.A., and while doing so, the Respondents should keep in mind the order dated 21.9.04 of this Tribunal rendered in O.A. No.409/01 in the case of K.Adinarayan vs. U.O.I and others. The entire exercise in the matter should be done by the Respondents within a period of 120 days from the date of receipt of the copy of this order.

Send copies of this order to the Respondents alongwith copies of this O.A. and free copies of

For Adinarayan  
with limits —  
copy served.

Done

on 21.11.02.05

Copies of order  
alongwith copies of  
OA communicated  
to all respds.

Copies of said  
order prepared for  
Counsel for both  
sides

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SO (15)

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CA 6665

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

this order be handed over to the Ld. Counsel  
appearing for both the parties.

*[Handwritten signature]*  
14/02/05

Member (J)